

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 134
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi and Ors.

.... Petitioner/Applicant

v.

M/s. R.S. Stones Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 05.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Akashdeep Kakkar, Adv.

Ms. Nishi Chaudhary, Adv.

For the Respondent

Ms. Zinnea Mehta, Adv.

For the RP

Ms. Ms. Renuka Iyer Adv and Ms. Shruti Pandey
Adv.

ORDER

IA-1563/2021

Notice of the application to the non applicant-respondent for
16.08.2021.

List on 16.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)